

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2726

ANSWERED ON:07.12.2009

VIOLATION OF LABOUR LAWS

Rajesh Shri M. B.;Vasava Shri Mansukhbhai D.;Yadav Shri M. Anjan Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has received complaints regarding violation of various labour laws by several companies including IT companies established under public and private sectors during each of the last three years and the current year;

(b) if so, the details thereof, State-wise and sector-wise;

(c) the steps taken by the Government against such companies alongwith to protect the interests of labourers/workers engaged therein;

(d) whether any official found guilty on the basis of these complaints; and

(e) if so, the details thereof alongwith the action taken by the Government against such officials?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a)to (c): Under the Constitution of India, Labour is a subject in the concurrent list where both the Central and State Governments are competent to enact legislation. The enforcement of the provisions of various Labour laws has been prescribed under provisions of the relevant Acts. In the State Sphere, the enforcement is secured through the officers of the State Governments and in the Central Sphere, the enforcement is secured through the officers of the Central Industrial Relations Machinery (CIRM). Information on action taken by the State Governments in respect of violation of labour laws is not Centrally maintained. In the Central Sphere, the officers of the Chief Labour Commissioner (Central) Organisation conduct inspections under various Labour Laws on receipt of complaints. The details of inspections conducted and prosecutions launched and number of convictions during the last three years are as per statement at Annexe'A'.

(d) & (e): Whenever complaints are received regarding violation of Labour Laws, action is taken by the Appropriate Government as per provisions of the Act which is alleged to have been violated.